



DEPUTY GENERAL MANAGER & RECOVERY OFFICER
RECOVERY CELL
EASTERN REGIONAL OFFICE

Tel: 033-23023000

E Mail: recoveryero@sebi.gov.in

Notice of Attachment of Demat Account and Mutual Fund Folio(s)

Attachment Proceeding No. 15800 of 2026

Certificate No. 9284 of 2026

M/s. National Securities Depository Limited,
4th Floor, 'A' Wing, Trade World,
Kamala Mills Compound,
Senapati Bapat Marg,
Lower Parel, Mumbai - 400013.

M/s. Central Depository Services (India)
Limited,
17th Floor, P J Towers,
Dalal Street,
Fort, Mumbai - 400001

The Principal Officer / Chairman & Managing Director / CEO
All the Mutual Funds in India.

1. Whereas a **Recovery Certificate No. 9284 of 2026 dated August 18, 2026**, has been drawn up by the Recovery Officer in the above proceedings for recovery of a sum of **Rs. 5,46,000/- (Rupees Five Lakh Forty Six Thousand Only)** as detailed below along with interest/costs/charges/expenses etc. against **Sachin Kumar Jhawar HUF ["Defaulter"] (PAN: AALHS9592Q)** and the same is due from the Defaulter in respect of the said certificate. A Notice of Demand dated August 18, 2026 has been issued to Sachin Kumar Jhawar HUF.

Description of Dues	Amount (Rs.)
Penalty imposed by the Adjudicating Officer vide Order No. Order/AK/RK/2025-26/31843 dated December 17, 2025 against Sachin Kumar Jhawar HUF (PAN: AALHS9592Q) in the matter of Illiquid Stock Options.	5,00,000/-
Interest from 17/12/2025 to 18/08/2026 @ 1% p.m.	45,000/-
Recovery Cost	1,000/-
Total	5,46,000/-

2. Whereas no amount has been paid by the Defaulter and there is sufficient reason to believe that the Defaulter may dispose of the securities/ instruments in the Demat account(s) or Mutual fund folio(s) held with you and realization of amount due under the certificate would in consequence be delayed or obstructed.
3. It is, therefore, in exercise of powers conferred on me, I hereby order to attach the following with immediate effect:
- All Demat account(s) by whatever name called of the Defaulter, either singly or jointly with any other person(s), held with you.
 - All Mutual fund folio(s) by whatever name called of the Defaulter, either singly or jointly with any other person(s), held with you.

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4. It is further ordered with immediate effect that **NO Debit** shall be made in the said account(s)/folio(s) until further orders. However, the credits, if any, into the account(s)/folio(s) may be allowed.
5. You are hereby directed to provide the following immediately to the undersigned on service of this Notice:
 - a) Details of all the Account(s)/folio(s) held by the Defaulter with you;
 - b) Copy of the Account Statement(s); and
 - c) Confirmation of Attachment of the said account(s)/folio(s)

If no response is received within 15 days from the date of receipt of this order, it will be presumed that the Defaulter is having no account/folio with you.

6. If the Defaulter is not having any type of account/folio with you, the same need not be informed to SEBI.
7. You are also directed to immediately attach any new account(s) opened or folio(s) created for the Defaulter by you post issuance of this notice of attachment and intimate the same to the undersigned along with the details of the new account(s) or folio(s).
8. This Notice of attachment is issued in exercise of powers conferred under Section 28A(1), 11(2)(ia) of SEBI Act, 1992 read with Section 226 and the Second Schedule of the Income Tax Act, 1961.

Given under my hand and seal at Kolkata this **9th day of September, 2026**.

SEAL



Copy to:

Sachin Kumar Jhawar HUF

Address - Address: Space Town, Block-1, Flat No-4J, Raghunathpur, VIP Road, Kolkata, West Bengal, Pin -700052

Email: sachinjhawar@gmail.com



RECOVERY OFFICER

अयन मुखर्जी / Ayan Mukherjee
वसुली अधिकारी एवं उप महाप्रबंधक
Recovery Officer & Deputy General Manager
भारतीय प्रतिभूति और विनिमय बोर्ड
Securities and Exchange Board of India
पूर्वी प्रादेशिक कार्यालय / Eastern Regional Office
कोलकाता / Kolkata

With a direction not to deal with the securities/ instruments held/ to be held in the aforesaid accounts.